

No.: CNPL/TRAI-L/54

Date: February 1, 2016

To,
The Advisor (Network, Spectrum & Licensing),
Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg,
New Delhi – 110002

Kind Attention: Shri Arvind Kumar

Subject: Comments on Draft Direction on delivering broadband services in a transparent manner

Dear Sir,

This is with reference to TRAI Draft Direction for Consultation on delivering broadband services in transparent manner dated 20th January 2016, our comments are as below:

1. In clause 3, Broadband definition has been defined. Broadband for Fixed is defined as at clause 4(a)(A) and also minimum speed is 512 kbps as clause 4(c).
2. In respect of clause 4 (a)(B) "Mobile Broadband" is used without mentioning any speed as well as no minimum speed defined. So to be fully transparent, the word Broadband with Mobile would not have any clarity. It is suggested to use "Mobile Internet" service instead of "Mobile Broadband" service.

Further, for Mobile Broadband (Internet) service only Technology should be mentioned in marketing/advertisement. Speed should not be allowed to mention in marketing/advertisement.

Thanking you.

Yours sincerely,

For Citycom Networks Private Limited,

Brajesh Jain

(Brajesh Jain)
President

